

ITEM NO.3

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).3855/2024

RAJU

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

[ONLY I.A. NO. 19213/2025 IN CRL. APPEAL NO. 3855/2024 IS LISTED
UNDER THIS ITEM]

(With I.A. No.102860/2025-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES and I.A. No.19213/2025-SUSPENSION OF
SENTENCE

Date : 22-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s) : Mr. Raj Kumar Yadav, Adv.
Mr. Aarif Ali, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Dharendra Kumar Verma, Adv.
Mr. Mohd Tauheed, Adv.
Mr. Sheesh Ali, Adv.
Mr. Imran Siddiqui, Adv.
Mr. Vijay Kumar, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s) : Mr. Ankit Goel, AOR
Mr. Pushpendra Pratap Singh, Adv.
Mr. Abhi Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO. 19213/2025

1. We have perused the report of the Chief Medical Officer, Etawah.
2. It is recorded therein that the medical condition of the appellant is not serious; however, having regard to the ailments from which he has been

suffering, full medical attention is being paid.

3. In such view of the matter, we are not inclined to release the appellant on bail on medical grounds.

4. Needless to observe, whatever treatment and medication are required by the appellant shall be continued without waiting for the orders of the Court.

5. The application, accordingly, stands disposed of.

6. Hearing of the criminal appeal be expedited.

7. The trial court records be requisitioned forthwith.

8. Registry is directed to provide soft copies of the records to the advocates-on-record for the parties.

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)